

(2024) 02 MP CK 0029

Madhya Pradesh High Court

Case No: Miscellaneous Criminal Case No. 5784 Of 2024

Akhilesh

APPELLANT

Vs

State Of Madhya Pradesh And
Others

RESPONDENT

Date of Decision: Feb. 9, 2024

Acts Referred:

- Code Of Criminal Procedure, 1973 - Section 439
- Indian Penal Code, 1860 - Section 363, 366(A), 376(2)(n), 376(3)
- Protection Of Children From Sexual Offences Act, 2012 - Section 5(L), 6

Hon'ble Judges: Vishal Dhagat, J

Bench: Single Bench

Advocate: Samar Singh Rajput, C.M. Tiwari

Final Decision: Dismissed

Judgement

Vishal Dhagat, J

1. This is the third bail application filed by applicant under Section 439 of Code of Criminal Procedure for grant of regular bail relating to FIR No.427/2021, registered at Police Station-Moondi, District Khandwa (M.P.) for the offence punishable under Sections 376(2)(n), 376(3), 366(A), 363 of Indian Penal Code and Section 5(L)/6 of POCSO Act, 2012.

2. Earlier bail application filed by applicant was dismissed as withdrawn.

3. There is no change in circumstances of the case, therefore, bail application filed by applicant is dismissed.

4. Trial Court is directed to expedite the trial and preferably complete it within period of six months, failing which applicant may file fresh application.